

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5322
ANSWERED ON:13.12.2010
INDIRA GANDHI WORKMEN'S COMPENSATION ACT
Pandey Saroj

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the amount allocated to each of the States including Chhattisgarh under Indira Gandhi Workmen's Compensation Act during the last three years and the current year;
- (b) whether the workers of the unorganised sector have also been benefited from this scheme; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): There is no Act being administered by the Central Government names as 'Indira Gandhi Workmen's Compensation Act'. However, 'The Workmen's (now Employees) Compensation Act, 1923' is being administered by the Central Government for the benefit of organized sector workers. The compensation is paid by the State Governments from their own sources. There is no allocation of budget to States under the provisions of this Act.

(c): Does not arise in view of (a) & (b) above.